

Rep. by Act 52 of 1964, S. 2 & Sec. I (W.C.J. 29.12.64)

THE VISVA-BHARATI (AMENDMENT) ACT, 1961

No. 60 OF 1961

[19th December, 1961]

An Act to amend the Visva-Bharati Act, 1951.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Visva-Bharati (Amendment) Act, 1961.

Amendment of section 2. 2. In the Visva-Bharati Act, 1951 (hereinafter referred to as the principal Act), in section 2, the following words shall be added and shall be deemed always to have been added at the end, namely:—

“and is as such hereby constituted as a University.”.

Amendment of section 3. 3. In section 3 of the principal Act, for clause (e), the following clause shall be substituted, namely:—

‘(e) “Bhavana (College)” means a hall or a unit of residence, with provision for tutorial instructions for students, provided or recognised by the University;’.

Amendment of section 4. 4. In section 4 of the principal Act, after the words “body corporate”, the words “as a unitary, teaching and residential University” shall be inserted and shall be deemed always to have been inserted.

Amendment of section 5. 5. In section 5 of the principal Act, for clause (ii), the following clause shall be substituted and shall be deemed always to have been substituted, namely:—

“(ii) all property, assets, rights and liabilities of the said Society shall be the property, assets, rights and liabilities of the University and any will, deed or other document, whether made or executed before or after the commencement of this Act, which

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contains or purports to contain any bequest, gift, trust, payment of money or transfer or assignment of any right or property, movable or immovable, in favour of the said Society shall be construed as if the University was therein named instead of the said Society."

6. In section 6 of the principal Act,—

Amendment of section 6.

(i) in clause (b), for the words and brackets "Bhavans (Halls)" wherever they occur, the words and brackets "Bhavanas (Colleges)" shall be substituted;

(ii) after clause (j), the following clause shall be inserted, namely:—

"(jj) with the approval of the Central Government, to borrow, on the security of property of the University, money for the purposes of the University;"

7. After section 7 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 7A.

"7A. Notwithstanding anything contained in section 7, the University may establish and maintain, at any place in India examination centres for home study courses conducted by its Loka Shiksha Samsad (People's Education Council) and recognise, for such purposes as may be provided in the Ordinances, the certificates awarded by the said Loka Shiksha Samsad (People's Education Council) on the results of examinations conducted by it."

Maintenance of examination centres outside territorial limits.

8. In section 13 of the principal Act, in sub-section (3), after the words and brackets "Samsad (Court)", the words and brackets "and the Karma Samiti (Executive Council)" shall be inserted.

Amendment of section 13.

9. In section 19 of the principal Act, in sub-section (1), under the heading "Class I—Ex-officio members" for items (v) and (vi), the following items shall be substituted, namely:—

Amendment of section 19.

"(v) Adhyakshas (Principals) of Bhavanas (Colleges),

(vi) Adhyakshas (Directors) of Vibhagas (Departments),"

10. In section 23 of the principal Act,—

Amendment of section 23.

(i) to clause (e), the following proviso shall be added, namely:—

"Provided that no action shall be taken by the Karma Samiti (Executive Council) in respect of the number, quali-

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fifications and status of teachers, otherwise than on the recommendation of the Shiksha Samiti (Academic Council);";

(ii) the proviso to clause (j) shall be omitted.

Amendment
of section 27.

11. In section 27 of the principal Act, in clause (g), for the words and brackets "Bhawanas (Halls)", the words and brackets "Bhawanas (Colleges)" shall be substituted.

Amendment
of section
29.

12. In section 29 of the principal Act,—

(i) after clause (c), the following clause shall be inserted, namely:—

"(cc) the purposes for which certificates awarded by the Loka Shiksha Samsad (People's Education Council) of the University may be recognised by the University;";

(ii) in clause (g), for the words and brackets "Bhawanas (Halls)", the words and brackets "Bhawanas (Colleges)" shall be substituted;

(iii) in clause (k), for the words "of teachers", the words "of studies" shall be substituted.

Amendment
of section 32.

13. In section 32 of the principal Act,—

(i) after the words "the University", the words and brackets "other than a student of its Loka Shiksha Samsad (People's Education Council)" shall be inserted;

(ii) for the words and brackets "Bhavan (Hall)", the words and brackets "Bhavana (College)" shall be substituted.

Amendment
of section 36.

14. In section 36 of the principal Act, for sub-sections (2) and (3), the following sub-sections shall be substituted, namely:—

"(2) The accounts of the University shall, once at least in every year and at intervals of not more than fifteen months, be audited by the Comptroller and Auditor-General of India or any person authorised by him in this behalf.

(3) The accounts, when audited, shall be published in the Official Gazette and a copy of the accounts, together with the auditor's report shall be submitted to the Samsad (Court) and to the Paridarsaka (Visitor)."

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15. In section 40 of the principal Act, in sub-section (1), for ^{Amendment} the words and brackets "till the next meeting of the Samsad _{of section 40.} (Court)", the words "until his successor enters upon his office" shall be substituted.